

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 201  
IB-58/ND/2020**

**IN THE MATTER OF:**

**M/s. Divine Heights International**

**...PETITIONER**

**Vs.**

**M/s. Arcity Infrastructure Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 17.02.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the proxy counsel for the operational-creditor. Proxy counsel has submitted that they have already with the compliance of the last order. Registry is directed to put up the compliance made on the next date of hearing. Registry may also serve notice on the corporate-debtor for his appearance as well as filing reply in the matter within next ten days. Post the matter to 06.03.2020.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**